

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

O.A. NO: 22/2005

DATED: 17.1.2005.

HON'BLE SHRI SHANKER RAJU MEMBER(J)

HON'BLE SHRI S.P. ARYA MEMBER(A)

Abida Khatoon, daughter of Mohd. Yunus
Resident of House No. 552/480/16, Chandar Nagar,
Near Shahi Mazjid, Alambagh, Lucknow.

...Applicant.

BY Advocate Shri R. K. Upadhyaya

VERSUS

1. Union of India, through Station Commandant, Station Headquarters, Lucknow Cantt., Lucknow.
2. Commandant, Base Hospital, Lucknow Cantt., Lucknow.
3. Senior Registrar and O.C. Tps. Base Hospital, Lucknow Cantt., Lucknow.

....Respondents.

BY Advocate Shri Ganga Singh.

Order (Oral)

BY HON'BLE SHRI SHANKER RAJU MEMBER(J)

Heard.

1. Applicant was appointed purely on adhoc and temporary basis as sales girl). One of the conditions for termination is one month's notice by either side. The only exception is when one remains absent for 7 days, the termination would be suo moto. The appointment was made by colonel.
2. In this view of the matter, the impugned order is passed by Lt. Colonel without any undertaking as to approval

of the competent authority. Moreover, the terms and conditions are not adheared to.

3. Be that as it may, O.A. stands disposed of with a direction to the respondents to look into the various illigalities committed, as alleged by the applicant , while passing the termination order and pass a reasoned and speaking order within a period of 2 months from the date of receipt of copy of this order. Representation now annexed shall be forwarded to the competent authority to effect the above direction. No costs.

ARYA

(S.P. ARYA)

MEMBER(A)

S. Raju

(SHANKER RAJU)

MEMBER(J)

HLS